

PAPER LAID ON THE TABLE

12.58 hrs

[English]

Notifications under Essential Commodities Act, 1955

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALP NATH RAI) I beg to lay on the Table-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-

(i) The Sugar (Price Determination for 1992-93 Production) order, 1992, published in Notification No. G.S.R. 934 (E) in Gazette of India dated the 24th December, 1992.

(ii) The Sugar (Price Determination for 1992-93 Production) Amendment order, 1993, published in Notification No. G.S.R. 251 (E) in Gazette of India dated the 1st March, 1993. [Placed in Library. See No. LT-3685/93]

Annual Report of the Bureau of Indian Standards, New Delhi for the year 1991-92, etc.

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): I beg to lay on the Table-

(1) A copy of the Bureau of Indian Standards (Advisory Committees) Amendment Regulations, 1992, (Hindi and English versions) pub-

lished in Notification No. G.S.R. 818 (E) in Gazette of India dated the 21st October, 1992 under section 39 of the Bureau of Indian Standards Act, 1986. [Placed in Library See No. LT-3686/93]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 1991-92, alongwith Audited Accounts under section 23 of the Bureau of Indian Standards Act, 1986.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bureau of Indian Standards, New Delhi, for the year 1991-92 [Placed in Library. See No. LT - 3687/93]

Finance Accounts and Appropriation Accounts of the Government of Jammu and Kashmir for the year 1987-88 and Report of the Comptroller and Auditor General of India (Government of Jammu and Kashmir) for the year end the 31st March 1988.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): I beg to lay on the Table-

(1) A copy each of the following papers (Hindu and English versions) under clause (c) (iv) of the Proclamation dated the 18th July, 1990, issued by the President in relation to the State of Jammu and Kashmir:-

(i) Finance Accounts of the Government of Jammu and Kashmir of the year 1987-88. [Placed in Library. See No. LT-3688/93]

(ii) Appropriation Accounts of the Government of Jammu and Kashmir for the year 1987-88. Placed in Library. See No. LT - 3689/93]

- (2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India (Government of Jammu and Kashmir) for the year ended the 31st March 1988, under article 151 (2) of the Constitution read with clause (c) (iv) of the Proclamation dated the 18th July, 1990, issued by the President in relation to the State of Jammu and Kashmir [Placed in Library. See No. LT - 3690/93]

Annual Report, Annual Accounts and Review on the working of the Bal Bhawan, Society (India) New Delhi, for the year 1990-91 etc.

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Bal Bhawan Society (India) New Delhi, for the year 1990-91.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Bal Bhawan Society (India) new Delhi, for the year 1990-91, together with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Bal Bhawan Society (India) New Delhi, for the year 1990-91.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. Placed in Library. See No. LT - 3691/93]
- (3)(i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the

year 1990-91.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jamia Millia Islamia, New Delhi, for the year 1990-91.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT - 3692/93]

12.59 1/2 hrs

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha.

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the National Commission for Backward Classes Bill, 1993, which has been passed by the Rajya Sabha at its sitting held on the 22nd March, 1993."

12.59 1/3 hrs.

NATIONAL COMMISSION FOR BACKWARD CLASSES BILL

As Passed by Rajya Sabha

SECRETARY-GENERAL: Sir, I lay on the Table the National Commission for Backward Classes Bill, 1993, as passed by Rajya Sabha, on the 22nd March, 1993.
